

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "C", BANGALORE**

Before Shri George George K, JM & Ms.Padmavathy S, AM

ITA No.679/Bang/2021 : Asst.Year 2019-2020

M/s.Vasavi Credit Co-operative Society Limited No.108/1, Sri Chakra, East Park Road, Malleshwaram Bangalore - 560 003. PAN : BGVPS5989L.	v.	The Deputy Commissioner of Income-tax, CPC Bangalore.
(Appellant)		(Respondent)

Appellant by : Sri.Sandeep Chalapathy, CA
Respondent by : Smt.Priyadarshini Besaganni, JCIT-DR

Date of Hearing : 03.02.2022	Date of Pronouncement : 03.02.2022
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ORDER

Per George George K, JM

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 15.11.2021. The relevant assessment year is 2019-2020.

2. At the time of hearing before us, the learned AR placed a letter dated 02.02.2022 and prayed for withdrawal of this appeal. The learned Departmental Representative did not have any serious objection for withdrawing the appeal by the assessee. In view of the above letter of the assessee, we allow the assessee to withdraw its appeal.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on this 03rd day of February, 2022.

Sd/-
(Padmavathy S)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 03rd February, 2022.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-11, Bangalore.
4. The Pr.CIT (Central), Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore